

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

(through web-based video conferencing platform)

ITEM No.04
CP (IB) No.110/BB/2022

IN THE MATTER OF:

M/s. Profectus Capital Pvt. Ltd.

... Petitioner

Vs.

M/s. Bangalore Blues Entertainment India Pvt. Ltd.

... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Harish Srivatsa L., Adv.
For the Respondent : Ms. Suja Surendran, Adv.

ORDER

1. Heard Shri Harish Srivatsa L., learned Counsel for the Petitioner and Ms. Suja Surendran, learned Counsel for the Respondent.
2. Ld. Counsel for the Respondent submits that a Memo *vide* Dy. dt.04.11.2022 was filed by enclosing certain documents which were inadvertently omitted to file along with the statement of objections, and also seeks short time, as the Senior Counsel is not available today to argue the matter. The said Memo is taken on record. Ld. Counsel for the Petitioner submits that they have filed the Rejoinder *vide* Dy. No.4307, dt.11.10.2022. The same is taken on record.
3. List the case on **13.12.2022**.

- Sol -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

- Sol -

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)